

Shri M. M. Jacob : As far as the information available with me, I believe that the Tribunal has got a genuine reason to come before the Parliament for extension.

Mr. Chairman : What Shri George Fernandes means, I think is that there is a genuine requirement for amending the Bill and is it only for the benefit of the Tribunal ?

Shri M. M. Jacob : This Government never comes for non-genuine things. We are always for genuine things.

Mr. Chairman : The question is :

“That leave be granted to introduce a Bill further to amend the Jammu and Kashmir Criminal Law Amendment Act, 1983.”

The motion was adopted.

Mr. Chairman : The Minister may now introduce the Bill.

Shri M.M. Jacob : Sir, I introduce the Bill.

14.52 Hrs.

STATEMENT BY MINISTER

REASONS FOR IMMEDIATE LEGISLATION BY JAMMU AND KASHMIR CRIMINAL LAW (AMENDMENT) ORDINANCE, 1991

[English]

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Home Affairs (Shri M.M. Jacob) :
Sir, I beg to lay on the Table an expla-

natory statement (Hindi and English versions) giving reasons for immediate legislation by the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1991.

[Placed in Library. See No.
LT 203/91]

*DEMANDS FOR GRANTS ON ACCOUNT(GENERAL), 1991-92

[English]

Mr. Chairman : Now we shall take up item No. 23—Submission to the vote of the House of the Demands for Grants on Account (General) for 1991-92.

Motion moved :

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fifth column of the order paper be granted to the President out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1992, in respect of the heads of demands entered in the fourth column thereof against Demand Nos. 1 to 28, 30, 31, 33 to 89, 91, 93 to 98”.

* Moved with the recommendation of the President.